

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 726
TO BE ANSWERED ON JULY 23, 2026**

REDEVELOPMENT OF COLONIES IN DELHI

NO. 726. SHRI ANAND BHADAURIA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Directorate of Estates vide OM dated 27.05.2026 has issued orders for compulsory shifting of occupants of Kalibari Marg, DIZ Area, BKS Marg etc. for redevelopment of colonies and if so, the details thereof;**
- (b) whether, as per the extant rules, the Government provides alternate accommodation in the same vicinity as per the entitlements;**
- (c) if so, whether sufficient number of flats are available as on date and if so, the details thereof, area and type-wise;**
- (d) if not, whether the Government proposes to redevelop colonies one by one and shift the occupants to vacant flats in the same vicinity; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a): Yes. Copy of OM No. DE/RDV/Redevelopment of Colonies/2026 dated 27.05.2026 is available on Department's website at <https://esampada.mohua.gov.in/signin/Circulars>. As per the OM, the details of areas are:

(i) Kali Bari Marg (ii) Kali Bari Apartment (iii) BKS Marg (iv) Park Lane (v) Park Street (vi) DIZ Area Sector - 2 (Block 72 to 79).

(b): As per OM, it was decided to allow allottees to bid for alternate accommodations in all areas under Compulsory Shifting as per their choice.

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(c): The allottees have been permitted to bid for alternate accommodations under Compulsory Shifting Pool w.e.f 01.06.2026 against available vacancies in each upcoming bidding cycles, who are also given priority over other general pool allottees.

(d) & (e): Not applicable.
